

F.No. 4/15015/30/2011
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The 10th August, 2016

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding extension of time period for the compliance of Notification No. 4/15015/30/2011 dated 4th August, 2015 regarding maximum limit of trans fatty acids not more than 5% in various food products.

Reference is drawn to the notification No. 4/15015/30/2011 dated 4th August, 2015 published in the Official Gazette of India amending the Sub-regulations 2.2.2, 2.2.5 and 2.2.6 of Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 by specifying the revised limit of trans fatty acids as not more than 5% in interesterified vegetable fat, margarine, fat spreads and hydrogenated vegetable oils.

2. After due consideration of the representations received from various stakeholders, requesting for deferment of implementation of the said regulation for the purpose of utilizing the inventory of their packaging materials, the timeline for compliance of the aforesaid notification from 27.08.2016 is hereby extended for a period of six months i.e. up to 27.02.2017.

3. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under clause 5 of Section 16 of the Food Safety and Standards Act, 2006.



(Sunil Bakshi)
Advisor (Regulations)

To

1. All Food Safety Commissioners
2. All Authorized Officers, FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI